

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 465
T.A. No.

1989.

DATE OF DECISION 14.9.1989.

Shri Bhagwan Singh _____ Applicant (s)

Shri Sanjay Parikh, _____ Advocate for the Applicant (s)
Versus
Union of India & Ors. _____ Respondent (s)

Shri M.L.Verma, _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman (Admn.).

The Hon'ble Mr. T.S. Oberoi, Member (Judicial).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Judgement of the Bench delivered by
Hon'ble Shri S.P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties and gone through the documents. Shri M.L.Verma, learned counsel for the respondents was good enough to show us the proceedings of the D.P.C. and Confidential Report Rolls of the petitioner and that of Shri R.K. Saini, who according to the learned counsel for the applicant has wrongly been selected. We read out the marks allotted by the D.P.C. to both these candidates on the basis of the Confidential Report Rolls and tallied the same with the assessment available in the Confidential Report entries.

We are satisfied that there has been ^{not} _{any} error in the assessment of marks based on the Confidential Report Rolls. The learned counsel for the applicant himself does not allege any malice in fact against the D.P.C.

2. In the circumstances, we see no merit in the ^{application} _{applicant} and Central _{of} dismiss the same under Section 19(3) of the Administrative Tribunal Act, 1985.

(T.S.Oberoi)
MEMBER(J)

(S.P.Mukerji)
VICE CHAIRMAN